

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO. 2860
TO BE ANSWERED ON 20.03.2017**

Proposals Pending with UGC

2860. SHRI ANOOP MISHRA:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether a number of proposals are pending with University Grants Commission (UGC) for the establishment of private universities and if so, the details thereof and the time by which these are likely to be approved; and
- (b) the steps taken to improve the standard and quality of education imparted by these universities?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a): State Private Universities are established by the Act of the State Legislatures. As such, no proposal for establishment of State Private Universities comes to University Grants Commission (UGC). So far as Private Deemed to be Universities are concerned, they are declared as Deemed to be Universities under Section 3 of the UGC Act, 1956, after getting recommendations of UGC. Presently, 21 applications of private Society / Trust seeking Deemed to be University status are pending with UGC. The notification for declaring an Institute as Deemed to be University is issued only after fulfilment of eligibility conditions mentioned in UGC (Institutions Deemed to be Universities) Regulations, 2016 and the recommendations of UGC. State-wise / UT-wise breakup of pending applications is as under:

Andhra Pradesh-4, Delhi-2, Madhya Pradesh-1, Maharashtra-3, Odisha-2, Punjab-1, Tamil Nadu-5 and Uttar Pradesh-3.

(b): UGC has notified the new UGC (Institutions Deemed to be Universities) Regulations, 2016 on 11.07.2016 in which several new measures viz. stringent eligibility criteria to ensure quality of education, fixing of time frame for processing of application of Deemed to be University status as well as application for new Off-Campus / new Department /

new Course, reducing the Government / UGC interference in day to day affairs of Institutes, several students welfare measures, etc. have been incorporated.

State Private Universities are regulated by the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003.

As per the provisions of above Regulations, UGC conducts periodic inspection of State Private Universities and Private Deemed to be Universities to assess the fulfilment of minimum criteria in terms of programmes, faculty, infrastructural facilities etc. as laid down by the UGC and deficiencies, if any, observed during inspection are communicated to respective universities for rectification.
